



The Contingency Fund of West Bengal Act, 1950

Act 40 of 1950

Keyword(s):

Contingency Fund, Governor, Unforeseen Expenditure

Amendment appended: 5 of 2022

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West Bengal Act XL of 1950¹

THE CONTINGENCY FUND OF WEST BENGAL ACT, 1950.

AMENDED

West Ben. Act XXVI of 1953.
West Ben. Act II of 1957.

[1st November, 1950.]

An Act to provide for the establishment and maintenance of a Contingency Fund.

WHEREAS it is expedient to provide for the establishment and maintenance of a Contingency Fund;

It is hereby enacted as follows:—

1. This Act may be called the Contingency Fund of West Bengal Act, 1950.

Short title.

2. There shall be established a Contingency Fund in the nature of an imprest, entitled the Contingency Fund of West Bengal, into which shall be paid from and out of the Consolidated Fund of West Bengal ²[a sum of twenty crores of rupees].

Establishment of the Contingency Fund of West Bengal.

3. The Contingency Fund of West Bengal shall be held on behalf of the Governor of West Bengal by a Secretary to the Government of West Bengal in the Finance Department, and no advances shall be made out of such Fund except for the purposes of meeting unforeseen expenditure pending authorisation of such expenditure by the Legislative Assembly of West Bengal under appropriations made by law.

Custody of the Contingency Fund and withdrawals therefrom.


4. For the purposes of carrying out the objects of this Act, the State Government may make rules³ regulating all matters connected with, or ancillary to the custody of, the payment of moneys into, and the withdrawals of moneys from, the Contingency Fund of West Bengal.

Power to make rules.

¹For Statement of Objects and Reasons, see the *Calcutta Gazette, Extraordinary*, dated the 12th September, 1950, Pt. IV, page 1157; for Proceedings of the West Bengal Legislative Assembly, see the Proceedings of the meeting of the West Bengal Legislative Assembly, held on the 6th October, 1950.

²The words "a sum of one crore of Rupees" were originally substituted for the words "a sum of fifty lakhs of rupees" by s. 2 of the Contingency Fund of West Bengal (Amendment) Act, 1953 (West Ben. Act XXVI of 1953). Thereafter the words "a sum of five crores of rupees" were substituted for the words "a sum of one crore of rupees" by s. 2 of the Contingency Fund of West Bengal (Amendment) Act, 1957 (West Ben. Act II of 1957). Finally, the words "a sum of twenty crores of rupees" were substituted for the words "a sum of five crores of rupees" by s. 2 of the Contingency Fund of West Bengal (Amendment) Act, 1981 (West Ben. Act XXVIII of 1981).

³For rules made in exercise of the power conferred by this section, see the Finance (Budget) Department notification No. 18703F.B., dated the 7th October, 1955, published in the *Calcutta Gazette*, dated the 20th October, 1955, Pt. I, pages 4243-4244.

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PART III—Acts of the West Bengal Legislature.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 318-L.—31st March, 2022.—The following Act of the West Bengal Legislature, having been assented to by the Governor, is hereby published for general information:—

West Bengal Act V of 2022

**THE CONTINGENCY FUND OF WEST BENGAL
(AMENDMENT) ACT, 2022.**

[Passed by the West Bengal Legislature.]

*[Assent of the Governor was first published in the Kolkata Gazette,
Extraordinary, of the 31st March, 2022.]*

An Act to amend the Contingency Fund of West Bengal Act, 1950.

WHEREAS it is expedient to amend the Contingency Fund of West Bengal Act, 1950, for the purpose and in the manner hereinafter appearing;

West Ben. Act
XL of 1950.

It is hereby enacted in the Seventy-third Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
commencement.

1. (1) This Act may be called the Contingency Fund of West Bengal (Amendment) Act, 2022.

*The Contingency Fund of West Bengal
(Amendment) Act, 2022.*

(Section 2.)

(2) It shall come into force on the 1st day of April, 2022.

Amendment of
section 2 of West
Ben. Act XL of
1950.

2. In section 2 of the Contingency Fund of West Bengal Act, 1950, for the words “a sum of twenty crores of rupees”, the words “a sum of two hundred crores of rupees” shall be substituted.

By order of the Governor,

PARTHA SARATHI SEN,
*Secy. to the Govt. of West Bengal,
Law Department.*